

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
(CAMP: NAGPUR)

Original Application No: 791/92

Transfer Application No:

DATE OF DECISION: 15.12.1994

Pandit Maroti

Petitioner

Mr. B.J. Kawade

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mrs. Indira Bodade

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not ? *no*
2. Whether it needs to be circulated to other Benches of the Tribunal ?

Ans

V.C.

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A. No. 791/92

Pandit Maroti

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member (A)

Appearance:

Mr. B.J. Kawade
counsel for the applicant

Ms. Indira Bodade
counsel for the respondents

ORAL JUDGMENT: DATED: 15.12.1994
(Per: M.S. Deshpande, Vice Chairman)

The only question which arises in the present case is about the reckoning of the seniority of the applicant. According to the applicant by the letter dated 20.9.1983 Annexure A.2 his length of service was reckoned as 12 years 2 months and 7 days. The applicant made a representation and to that a reply was given on 24.10.1983, Annexure A.3 to the application stating the circumstances in which the applicant could not be given benefit of any further seniority. The applicant made a representation against this on 12.6.1986.

2. The applicant should have moved the Tribunal within 18 months of this representation. Since that was not done and the Tribunal was approached in 1992 the application would be barred by time. The application is therefore dismissed as barred by time.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

V.C. l.

(M.S. Deshpande)
Vice Chairman